

IN THE INCOME TAX APPELLATE TRIBUNAL GUWAHATI BENCH, GUWAHATI

**BEFORE SHRI RAJESH KUMAR, AM
AND
SHRI MANOMOHAN DAS, JM**

**ITA No. 132/GTY/2023
(Assessment Year:2015-16)**

Vishal Choudhury and Sons
C/o. Dayal Enterprises, S.R.
Lohia road, Tinsukia,
Assam-786125

(Appellant)

Income Tax officer, Ward-1
Aaykar Bhavan, Bordoloi
Nagar, Tinsukia-786125,
Assam

Vs.

(Respondent)

PAN No. AAEHVO643N

Assessee by : Shri Nikhil Mody, AR

Revenue by : Shri Sanjay Jha, DR

Date of hearing: 27.01.2025

Date of pronouncement : 29.01.2025

ORDER

Per Rajesh Kumar, AM:

This is an appeal preferred by the assessee against the order of the National Faceless Appeal Centre, Delhi (hereinafter referred to as the "Ld. CIT(A)") dated 13.09.2023 for the AY 2015-16.

02. At the time of hearing, it was pointed out that the assessee has already gone into Vivad Se Vishwas Scheme 2024 ('VSVS 2024' Scheme) by filing form no.1, with the competent authority and therefore, prayed before the Bench that the assessee may be allowed to withdraw this appeal to which the Id. DR did not oppose.
03. Hence, we are dismissing the appeal as withdrawn with a liberty to the assessee to get the appeal revived by filing necessary



miscellaneous application if the assessee is not successful in the VSVS-24, for any reason, whatsoever.

04. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 29.01.2025.

Sd/-
(MANOMOHAN DAS)
(JUDICIAL MEMBER)

Sd/-
(RAJESH KUMAR)
(ACCOUNTANT MEMBER)

Kolkata, Dated: 29.01.2025

Sudip Sarkar, Sr.PS

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. DR, ITAT,
5. Guard file.

BY ORDER,

True Copy//

Sr. Private Secretary/ Asst. Registrar
Income Tax Appellate Tribunal, Guwahati